

daughters. Only 2 of his sons had migrated to Pakistan and only their share can be declared as enemy property. The District Magistrate, Shahjahanpur has already instituted proceedings in the Court of Sub-Divisional Officer, Tilhar, against the illegal sale of the shares of two Pakistani heirs of the property by the remaining son who is an Indian national.

World Bank Aid for Dry Farming Technology

3654. SHRI K. MALLANNA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Central Government have taken up a workshop for the six districts in Karnataka which are being assisted by the World Bank;

(b) if so, the salient features thereof and the financial help sought for this purpose; and

(c) whether any experts team has also visited India to assist the farmers about dry farming technology and if so, the details pertaining thereto?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sir. There is however a World Bank aided project for Drought Prone Areas covering six districts in the country, of which Bijapur district in Karnataka is one. Total credit given by I. D. A. for the above Project is \$ 35 million.

(b) and (c). Do not arise.

Loans sanctioned by OPEC to Developing Countries

3655 SHRI D. B. CHANDRE GOWDA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the Organisation of Petroleum Exporting Countries have sanctioned from their special fund

some loans to some developing countries to help them settle their balance of payment difficulties resulting from higher oil prices; and

(b) if so, the facts regarding the loans sanctioned to India along with terms thereof?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) The OPEC Special Fund gives loans to help meet overall balance of payment deficits and to finance development projects and programmes.

(b) India has been given a loan of U. S. \$21.8 million carrying no interest but a service charge of 0.5 per cent on amounts outstanding. The repayment period is 25 years including a 5 years' grace period. The loan is, initially, to be used for imports (as a balance of payment assistance) and the counterpart funds thus generated will be used for financing the local cost of Phase I of the Singrauli Super Thermal Power Project. The loan agreement was signed on the 11th January, 1977.

Payment of Project Allowance to P&T Employees serving in Koyana Project Area, Maharashtra

3656. SHRI BAPUSAHEB PARULKAR: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether P&T employees serving in Koyana Project area in Maharashtra (i.e. at Alore, Popuali, and Shirgare) were paid Project-Allowance on the same basis as that of State employees and that the payment of said allowance is stopped from the month of March, 1975 for want of sanction from Director-General, P&T, New Delhi;

(b) if so, why the payment of project allowance was stopped and why the Director-General withheld the sanction; and

(c) whether Government propose to pay the said project allowance retrospectively to the employees?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Yes, Sir. The P. & T. employees serving in Koyan Project Area in Maharashtra (i.e., at Alore, Pophali and Shirgaon) were being paid Compensatory (project) allowance on the same rates as applicable to State Government employees from 1955 onwards. The allowance was withdrawn with effect from 1st March, 1975.

(b) The project allowance is primarily intended to compensate the staff for lack of certain amenities such as housing, schools, markets and dispensaries etc. Since these amenities had become available at the project site the project allowance was withdrawn.

(c) In view of (b) above the question of payment of project allowance retrospectively does not arise.

Credit Policy

3657. SHRI DHARMA VIR VASISHT: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the new credit policy announced by the Reserve Bank of India, and the extent to which credit constraints have been removed or eased;

(b) the lowering of the rate of interest if any to give stimulus to long term capital investment; and

(c) the results in terms of investment and monetary expansion with specific projects launched, if any?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) The new credit policy announced by Reserve Bank of India seeks to contain monetary expansion to the maximum extent possible but at the same time it is oriented

towards promoting investment; aiding production and exports and augmenting supplies of essential consumer goods and industrial raw materials through imports. The new policy will not act as a constraint on genuine requirements of production, investment and export.

(b) With a view to stimulating long term capital investment, banks have been advised to charge a rate of interest of 12.5 per cent (inclusive of interest tax wherever applicable) on term loan extended by them for capital investment to industry granted for periods not less than three years as against the usual rate of 15 per cent (including interest tax) charged for term loans for periods over three years upto seven years.

(c) As the new policy was announced towards end of May, it is too early to assess its impact.

Export Council for Small Scale Sector

3658. SHRI DHARMA VIR VASISHT: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government are considering setting up of an Export Council for small scale sector; and

(b) if so, the main features thereof?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) No, Sir.

(b) Does not arise.

Tourism Industry

3659. SHRI SATISH AGARWAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to formulate a time-bound effective plan to obtain maximum gains out of the tourism industry in India; and